

POWER (SINCHAI AUR VIDYUT MANTRALAYA MEN UP-MANTRI) (SHRI B. N. KUREEL): (a) to (d). All the aspects of the dispute over the Cauvery Waters amongst the States of Kerala, Mysore and Tamil Nadu are under careful consideration of the Central Government with a view to finding out how the differences can be resolved.

**Clearance to Hemavathi, Kabini and Harangi Projects in Mysore State**

234. SHRI C. CHITTIBABU : Will the MINISTER OF IRRIGATION AND POWER (SINCHAI AUR VIDYUT MANTRI) be pleased to state :

(a) whether Government have given clearance to the Hemavathi, Kabini and Harangi Projects in Mysore State ; and

(b) if so, the reasons for giving clearance to these Projects which are a matter of dispute between Tamil Nadu and Mysore ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SINCHAI AUR VIDYUT MANTRALAYA MEN UP-MANTRI) (SHRI B.N. KUREEL): (a) and (b). The Kabini project, costing Rs. 2.5 crores to utilise 13.31 TMC was cleared by the Planning Commission in 1958. No clearance has so far been given to the Hemavathi and Harangi projects, nor to the revised Kabini project proposed by the Government of Mysore.

**Approval of Planning Commission for Inclusion of Small Car Project in Fourth Plan**

235. SHRI C. CHITTIBABU : Will the MINISTER OF INDUSTRIAL DEVELOPMENT (AUDYOGIK VIKAS MANTRI) be pleased to state :

(a) when the small car project in the Public Sector will be set up ;

(b) whether the Planning Commission had given their clearance to the inclusion of the Project in the Fourth Five Year Plan ; and

(c) if not, whether Government propose to set up the project by availing of financial assistance from banks and other financial institutions ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (AUDYOGIK VIKAS MANTRALAYA MAN RAJYA MANTRI) (SHRI GHANSHYAM OZA) : (a) The offers received from foreign parties for collaboration for the manufacture of passenger cars are, at present, being examined with a view to selecting a suitable model and the foreign collaborator. It is not possible at this stage to indicate a definite time schedule for the setting up of the project.

(b) Although the proposed car project has not been included in the Fourth Five Year Plan, the decision to take up the project has been taken in consultation with the Planning Commission.

(c) It is proposed that the Central Government, together with connected public sector enterprises fully owned by the Central Government, would hold the controlling interest of 51% of the equity capital of the proposed undertaking. The balance of 49% may be raised by the offer of shares to the public at large and others.

**Scientific Analysis of the Incidence of Floods in the Country**

236. SHRI T. S. LAKSHMANAN : Will the MINISTER OF IRRIGATION AND POWER (SINCHAI AUR VIDYUT MANTRI) be pleased to state :

(a) whether a scientific analysis of the incidence of floods in the various regions of the country has been undertaken ;

(b) if so, the findings thereof ; and

(c) the action taken by the Government on these findings ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SINCHAI AUR VIDYUT MANTRALAYA MEN UP-MANTRI) (SHRI

**B.N. KUREEL** : (a) to (c). The High Level Committee on floods appointed by the Government of India in 1957 made a comprehensive study of the flood problem in the different regions of the country, measures adopted and suggested in the past and the general lines on which the flood problem could be tackled.

The findings of the Committee were laid on the table of the House in reply to Starred Question No. 81 on the 11th February, 1959 in the Lok Sabha. This is available in Library of the Parliament.

The Committee had laid emphasis on the preparation of the comprehensive plan of flood control for the various basins indicating the important points which were to be incorporated therein. This *inter alia* included further detailed studies of the history of floods, their frequency, magnitude, duration, damage caused, etc.

The report of the Committee was circulated to the States for taking necessary action on the recommendations since the investigation, formulation and implementation of flood control measures are to be done by the States.

The preparation of comprehensive plans, keeping in view the recommendations of the Committee, has been taken up by the State Governments who have been requested to finalise the same after analysing the available data by the end of 1972. Simultaneously the State Governments have undertaken urgent measures as required taking into account the findings and recommendations of the Committee.

#### **Loan to Small Scale Industries in Tamil Nadu**

**237. SHRI SAMINATHAN** : Will the MINISTER OF INDUSTRIAL DEVELOPMENT (AUDYOGIK VIKAS MANTRI) be pleased to state :

(a) the amount of credit made available to small units in Tamil Nadu ; and

(b) the number of such units out of these total credit of Rs. 817.93 crores given to 96,000 units up to September, 1970 ?

**THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (AUDYOGIK VIKAS MANTRALAYA MEN UP-MANTRI) (SHRI SIDDHESHWAR PRASAD)** : (a) A credit of Rs. 94.49 crores has been made available to Small Scale Units in Tamil Nadu by the Scheduled Commercial Banks as on the last Friday of September, 1970.

(b) According to the revised figures furnished by the Ministry of Finance, the total credit is Rs 818 08 crores given to 95,766 units in India. Of these the total number of units in Tamil Nadu which have received the credit facilities is 11,275.

#### **Issue of licences and letters of Intent to Industrial Undertakings in Tamil Nadu**

**239. SHRI DHANDAPANI** : Will the MINISTER OF INDUSTRIAL DEVELOPMENT (AUDYOGIK VIKAS MANTRI) be pleased to state :

(a) the number of Licences and the number of Letters of Intent issued to industrial undertakings in Tamil Nadu out of 247 licences and 257 Letters of Intents respectively, which were issued from November 1970 to February 1971 ; and

(b) the number of Licences revoked in Tamil Nadu out of 23 revocations ?

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (AUDYOGIK VIKAS MANTRALAYA MEN RAJYA MANTRI) (SHRI GHANSHYAM OZA)** : (a) During the period from 1st November, 1970 to 28th February, 1971, 10 industrial licences and 18 letters of Intent were issued industrial undertakings in Tamil Nadu.

(b) 2 licences relating to industrial undertakings in Tamil Nadu were revoked during the above period.

#### **Research and Design Activities in Private Sector Industry**

**240. SHRI DHANDAPANI** : Will the MINISTER OF INDUSTRIAL DEVELOP-